From

The Additional Chief Secretary to Govt. of Haryana, Industries & Commerce Department

To

- 1. All the Administrative Secretaries in the State of Haryana
- 2. All the Divisional Commissioners in the State of Haryana
- 3. All the Deputy Commissioners in the State of Haryana
- 4. All Joint Director/ Deputy Director, District Industries Centres in the State of Haryana

Memo No. Admn.III/COVID-19/2020/6222-A Dated: the Chandigarh, 19.04.2020

Subject: Clarification regarding implementation of consolidated revised guidelines with regard to industry and other establishments.

This is in continuation to the Revenue Department instructions issued vide letter no. PS/FCR&ACS/2020/SPL-5 dated 19.04.2020 on the subject cited above.

Following clarifications are given in this regard. You are requested to note the same and ensure its implementation: -

- 1. Initially, permissions will be granted by the Committees on first come first service basis restricting the total number of industrial workers/ employees as prescribed below:
 - a) Approval of passes for industries applying for 0-25 persons:
 - i. SDM level committee shall grant permission to a maximum of 1000 persons per block in rural areas in first phase.
 - ii. SDM level committee shall grant permission to a maximum of 1000 persons per town (for corporation areas maximum of 2000) in urban areas in first phase.
 - b) Approval of passes for industries applying for 25-200 persons:
 - i. ADC as well as Commissioner, Municipal Corporation shall grant permissions to maximum of 2000 persons each in their jurisdictions in first phase.
 - In case there is no municipal corporation in the district, maximum number of permissions shall be restricted to 2000 persons in that district.
 - c) Approval of passes for industries applying for more than 200 persons:

i. DC shall grant permissions to a maximum of 3000 persons in the district in first phase.

Further issuance of passes will be decided after reviewing the prevailing situation.

- 2. The workers allowed in the in-situ labour in construction activities/ other activities shall not be accounted for in the permission limits mentioned for various committees as above. However restriction on in-situ will continue to apply as mentioned in the earlier instructions.
- 3. The passes earlier issued for essential services shall be valid during the extended lockdown period also.

Director, Industries & Commerce, Haryana For Additional Chief Secretary to Govt. of Haryana Industries & Commerce Department

Endst. No.: Admn.III/COVID-19/2020/6223-A

Dated: 19.04.2020

A copy of the above is forwarded to the following for information and necessary action:

- 1. Senior Secretary to the Chief Minister for kind information of Hon'ble CM
- 2. PS to the Dy. CM for kind information of Hon'ble Dy. CM
- 3. W/Chief Secretary to Government of Haryana
- 4. W/PSCM
- 5. W/APSCM

6. PS to ACS (I&C) for kind information of ACS (I&C)

Director, Industries & Commerce, Haryana
For Additional Chief Secretary to Govt. of Haryana
Industries & Commerce Department